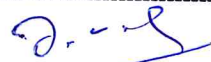
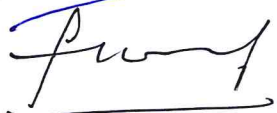
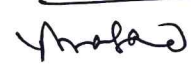


**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 20.12.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

| C.P. No. or C.A. No. | T.P. No. | Purpose | Section | Name of the Parties M/s. / Mr. |
|----------------------|---|-------------|----------|--|
| CP 59/14 | IA 01/16, 20/16, 30/16, IA 17/17, IA 21/17 IA 1023/17, IA 24/17, IA 26/17, IA 28/17, IA 29/17, IA 30/17, IA 35/17 IN TP 66/16 | For hearing | 397/ 398 | M.N. Pratap Reddy & 2 Others vs. Sri Lakshmi Narasimha Mining Co. P. Ltd. & 4 Ors. |

| SL. NO. | NAME (IN CAPITAL) & PHONE NUMBER | REPRESENTATION TO WHOM | SIGNATURE |
|---------|----------------------------------|------------------------|---|
| 1 | CA GURAD | petitioner |  |
| 2) | R. SWARUP Reddy 9884415686 | Respondent-2 |  |
| 3) | Y. PRASAD Advocate 9440977194 | R-1, R-3, R-4 |  |

— PTO —

ORDER

C.A for Petitioner is present. Counsel for Respondent is also present. CA for Bramhaiah & Co., Chartered Accountant is Present. He has filed response to the objections filed by the opposite party. Counsel for Petitioner has also filed objections on behalf of the Petitioners. Therefore, matter is listed for passing orders on the fee claimed by M/s Bramahaiah & Co., The Auditor reported that, he has filed final report in the registry. For passing orders on Auditor's fee and we have also received order copy from NCLT-New Delhi stating that, this decision is to ^{be taken} by this Tribunal on the fees claimed by the Auditor. List it on 11/01/2018. Counsel for Respondent wanted I.A 177/17 is also to be listed on 11/01/2018. Counsel for Petitioner in the main petition requested time to file objections in I.A 177/17.


Member (T)


Member(J)